

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2310/2002
M.A. No. 2023/2002

New Delhi this the 3rd Day of January 2003

Hon'ble Dr.A. Vedavalli, Member (J)

Raja Ram,
S/o Shri Dan Sahai
R/o 41 H, Pocket 'K',
Sheikh Sarai, Phase I
New Delhi-110017
Working as Vice Principal,
Govt. Boys Secondary School,
East of Kailash, New Delhi-110 065.

Applicant

(By Advocate : Shri H.L. Taneja)

Vs.

1. The Chief Secretary,
Govt. of National Capital Territory of Delhi,
Delhi Sachivalaya, New Delhi-110 002.
2. The Secretary (Education)
Govt. of National Capital Territory of Delhi,
Delhi Sachivalaya, New Delhi-110 002.
3. The Director of Education,
Govt. of National Capital Territory of Delhi,
Delhi Sachivalaya, New Delhi-110 002.

Respondents

O R D E R Oral)

Hon'ble Dr. A. Vedavalli, Member (J)

Learned counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh OA. Permission granted. OA is dismissed as withdrawn with liberty to file a fresh OA, if so, advised, in accordance with law.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Mittal